



**Central Administrative Tribunal  
Principal Bench, New Delhi**

**C.P. No.169/2020  
in O.A. No.853/2020**

**This the 13<sup>th</sup> day of October, 2020**

(Through Video Conferencing)

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman  
Hon'ble Ms. Aradhana Johri, Member (A)**

Sh. Mahesh Kumar, MCM-W/M (Retd.)  
(Aged about 58 years)  
S/o. Sh. Vijay Pal,  
R/o. H. No. 167, Gali No. 01,  
Vijay Nagar, Bai Pass,  
Ghaziabad (UP) ...Petitioner

(By Advocate : Mr. Suresh Sharma)

Versus

1. Sh. Rajiv Chaudhry,  
General Manager,  
Northern Railways,  
Baroda House, New Delhi.
2. Sh. S. C. Jain,  
DRM, DRM Office,  
New Delhi.
3. Sh. Devender Kumar,  
Sr. DPO,  
Northern Railways,  
DRM Office, New Delhi
4. Sh. Vivek Bhasin,  
Sr. Section Engineer/Power Supply,  
Northern Railways,  
Kodia Pul, Delhi – 110 006.

...Respondents

(By Advocate : Mr. Krishna Kant Sharma)

**ORDER (Oral)****Justice L. Narasimha Reddy:**

The applicant filed OA No.853/2020 before this Tribunal seeking certain reliefs as regards the retirement benefits. The OA was disposed of on 03.07.2020 directing the respondents to pass orders on the representation made by the applicant.

2. This contempt case is filed alleging that the respondents did not pass any orders as directed by the Tribunal.

3. We heard Shri Suresh Sharma, learned counsel for the applicant and Shri K.K. Sharma, learned counsel for the respondents.

4. There may be some delay on the part of the respondents in passing the order. However, the fact remains that on 12.10.2020, the respondents passed an order granting some reliefs to the applicant. Hence, the order passed in the OA stands complied with.

5. The contempt case is accordingly closed. No costs.

**(Aradhana Johri)**  
**Member (J)**

**(Justice L. Narasimha Reddy)**  
**Chairman**

/sunil/jyoti/mbt/vb/